

12.13 hrs

Title: Shri Basudeb Acharia called the attention of the Minister of Finance to the situation arising out of the management of IDBI against their employees by changing service conditions and suspending and transferring employees, thereby violating the RBI Act and steps taken in this regard..

SHRI BASU DEB ACHARIA (BANKURA): Sir, before I call the attention of the hon. Minister, I would like to draw your attention that today there is a very important subject under Rule 193.

MR. SPEAKER: Not now.

SHRI BASU DEB ACHARIA : Sir, the time has not been fixed...*(Interruptions)*

MR. SPEAKER: No, sorry. This is not the time to raise it. Mr. Acharia, you are a very experienced Member. I have asked you for a specific subject and you are raising question.

SHRI BASU DEB ACHARIA : Sir, when will that be taken up?

MR. SPEAKER: That we will decide. This is not the way to discuss here.

SHRI BASU DEB ACHARIA : Sir, I call the attention of the Minister of Finance to the following matter of urgent public importance and request that he may make a statement thereon:

"Situation arising out of action by the management of IDBI against their employees by changing service conditions and suspending and transferring employees, thereby violating the RBI Act and steps taken by the Government in this regard."

MR. SPEAKER: Mr. Minister, you can lay it on the Table of the House. I think, it has been circulated to you, Mr. Acharia.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PAWAN KUMAR BANSAL): Sir, with your permission, I wish to lay the statement on the Table of the House: IDBI Bank is a government banking company and in terms of Article 4 of Articles of Association of IDBI Bank, the Government of India being the major and single largest shareholder shall at all times maintain not less than 51% of the issued capital of the Bank. Accordingly, IDBI Bank Ltd is a Public Sector Bank and is categorized as an "other public sector bank" by RBI. IDBI Bank Ltd is strictly adhering to the provisions of IDBI Repeal Act, 2003 including the protection of service conditions of employees in adherence to clause 5(1) of IDBI Repeal Act, 2003.

Consequent to IDBI Repeal Act, 2003, IDBI Bank has undergone two mergers viz. with erstwhile IDBI Bank Ltd. in April 2005 and with erstwhile United Western Bank Ltd. in October 2006. Both these banks were commercial banks. In order to achieve integration of the three previous Banks into one seamless bank, it became necessary to streamline Bank's business strategy and fully integrate the different segments and Strategic Business Units (SBUs), to achieve synergy and operating efficiency. For this, Bank has converted its operations into six business verticals viz (i) Infrastructure Corporate Group (ii) Large Corporate Group (iii) Mid Corporate Group (iv) Small & Medium Enterprises (v) Personal Banking Group and (vi) Agricultural Business Group that are fully integrated. These verticals, besides operating on a common business model, bring into sharp focus the core activity in each of the verticals, thereby enabling the bank to derive optimum efficiency.

As regards the change in service conditions, the IDBI has confirmed that there have been no changes to the service conditions and the Bank has adhered to clause 5 (1) of IDBI Repeal Act, 2003. The clause states as follows:

Provisions in respect of officers and other employees of Development Bank:-

'Every officer or other employee of the Development Bank (except a director of the Board or the chairman and managing director or any whole-time director) serving in the employment immediately before the appointed day shall, in so far as such officer or other employee is employed in connection with the undertaking, which has vested in the Company by virtue of this Act, become, as from the appointed day, an officer or, as the case may be, other employee of the Company and shall hold his office or service therein by the same tenure, at the same remuneration, upon the same terms and conditions, with the same obligations and with the same rights and privileges as to leave, leave fare concession, welfare scheme, medical benefit scheme, insurance, provident fund, other funds, retirement, voluntary retirement, gratuity and other benefits as he would have held under the Development Bank if its undertaking had not vested in the Company and shall continue to do so as an officer or, as the case may be, other employee of the Company or until the expiry of a period of six months from the appointed day, if such officer or other employee opts not to continue to be the officer or other employee of the Company within such period.'

It can be observed from the clause that it specifies the following:

- .a same tenure;
- .b same remuneration;
- .c same terms & conditions;
- .d same obligations;
- .e same rights and privileges as to leave, leave fare concession, welfare scheme, medical benefit scheme, insurance, provident fund other funds, retirement, voluntary retirement, gratuity and other benefits;

Transfer of Employees

The transfer of erstwhile IDBI employees from the DFI Segment to Retail Banking operations has not violated the provisions of the existing Repeal Act. None of the provisions of IDBI Repeal Act, 2003 curtail or take away the right of IDBI Bank to deploy its personnel for better utilization and efficient customer service. In fact, clause 5 (1) of the Repeal Act, by explicitly stating that the employees would be governed by the same tenure and same terms & conditions of service prevailing before the appointed day, reiterates IDBI Bank's prerogative to deploy its personnel in gainful and productive activities.

It is a matter of record that A1IDBEA in the past successively has been raising the issue of mobility and postings to the retail branches of the Bank and in fact threatened strike and other forms of agitations if their demand was not met which had necessitated conciliation meetings before the conciliation officer at Mumbai and at that time in the written submissions made by IDBI Bank, the management of IDBI Bank had assured that at appropriate time the demand of A1IDBEA of inter-mobility and postings to the retail business segment would be considered and inter-mobility in postings to the retail segments would be done. The present transfers only demonstrates the steps and initiative taken by IDBI Bank for meeting the demands and aspirations of the members of A1IDBEA to be part of retail business segment and fulfilment of the promise extended by the management of the Bank.

Suspension of employees

As regards the contention that the Bank has suspended certain employees, the Bank has submitted that any organization needs to maintain discipline and when there were violations of applicable conduct rules, appropriate action have to be initiated including disciplinary action. In Mumbai, the Conciliation Officer had advised the All India IDBI Employees Association (A1IDBEA) and IDBI Workers Union (IDBWU) to maintain industrial peace and harmony during the pendency of the conciliation and adjourned the proceedings to December 18, 2008. However, on November 21, 2008, members of A1IDBEA & IDBWU had become extremely aggressive and threatened to forcefully drove out employees of the vendors, who carry out various activities including maintenance of electrical equipments, communication network and fire fighting equipments at IDBI Tower, the Registered and the Corporate Office of IDBI Bank Ltd. at IDBI Tower, WTC Complex, Cuffe Parade, Mumbai – 400005 and thereby in the process brought the entire business operations to a standstill. The aforesaid acts of omission and commission on the part of A1IDBEA & IDBWU office bearers and members created panic amongst the employees of the vendors. Fearing injury and bodily harm they abandoned the workstations and left the premises of the Bank. The fear and trauma created in the minds of the employees of the vendors by the aggressive acts of

AIIDBEA & IDBWU office bearers and members and ganging up at the gates could not be erased notwithstanding the assurances extended by the management of the Bank to the employees of the vendors that they would be given adequate security and protection and they should return to their respective workstations immediately. As the entire situation was going out of control, there was no option left to the Bank but to seek police help and intervention to maintain law and order including assurance to the employees of the vendors that they are safe and they should return. The police authorities rushed to IDBI Tower and only thereafter, the employees of the vendors returned to their workstations. During the period, there was utter chaos, confusion and this adversely affected the business operations and the normal banking transactions could not be conducted. This has resulted in financial loss to the Bank and adversely affected the customer services. AIIDBEA & IDBWU office bearers and members were moving freely on and illegally loitering on all the floors of IDBI Tower by abandoning their workstations and indulging in slogan shouting thereby disrupting the Bank's functioning and business operations. Further, S/Shri S.A. Parab, SOA and B.D. Sawant, SOA, two of the 17 employees who were transferred to the branches in Mumbai, along with one Shri D.R. Shirke, SOA, an employee posted at Board Department, entered the Resograph Room of the Board Department and forcibly took all the resographed copies of 12 Executive Committee Agenda papers in spite of the concerned officers of the Board Department requesting them not to take away the confidential papers. The Agenda papers were to be dispatched to the Bank's Board of Directors for the EC Meeting scheduled to be held on November 28, 2008. These acts were in the nature of refusal to abide by the seniors' orders and direction and forceful deprivation of the Bank's property. This is an extremely serious issue and a matter of great concern for the Bank resulting in embarrassment in the eyes of the top government officials as the copies of the aforesaid documents were to Finance Secretary and the documents contained important credit proposals to the tune of approximately Rs. 12400 Crore relating to various reputed public and private sector companies/corporate houses. Keeping in view the sensitivity and seriousness of the issue, the matter was immediately brought to the notice of the appropriate Competent Authorities and the respective Competent Authorities based on the reports submitted to them, directed that the three employees, who were directly involved in the acts of forcibly taking away of the Board's agenda papers, be placed under suspension with immediate effect, lest they cause further damage to Bank's business and property. Accordingly, keeping in view the gravity of the misconduct and to arrest the situation, the three employees who had indulged in the aforesaid gross acts of indiscipline and misconduct were placed under suspension with immediate effect. -IDBI Bank had also filed a complaint with Cuffe Parade Police Station, under whose jurisdiction the Corporate Office falls.

In Chennai, certain workmen employees on January 10, 2009, threatened the General Manager (GM) with the closure of the branch on January 12, 2009 if some of their illegal demands were not met. On January 12, 2009, about 40 employees unauthorisedly absented from the duties but came to the office premises and shouted slogan against the Bank. Three electricians, who were responsible for maintaining electrical installations, in essential services, not only absented themselves but at the instigation of an office bearer, disrupted the electric power supply and water supply to the premises with the result that hundreds of officers and non striking employees and customers had to suffer without power and water supply throughout that day. Bank's operations and reputations suffered irreparable damage. The acts, which are in the nature of subversive of discipline, with total disregard to Bank's functioning and reputation were brought to the notice of the appropriate Competent Authority, who directed that the these employees involved in disrupting the electric power and water supply in the Bank's premises be placed under suspension forthwith lest they repeat such acts and cause further damage to Bank's property and operations.

In view of the factual position indicated in the preceding paragraphs, it may please be appreciated that IDBI Bank Ltd has not taken any action, which can be viewed or seen as arbitrary, coercive and violative of the IDBI Repeal Act, 2003.

\* m02

SHRI BASU DEB ACHARIA : Sir, when the IDBI Act was repealed, you know because you were in the House, there was a long debate. We were in the Opposition and we tabled a number of amendments.

MR. SPEAKER: Still you are in Opposition.

SHRI BASU DEB ACHARIA : My amendment got one vote more than the amendment opposed by the Treasury Benches.

MR. SPEAKER: I voted for you.

SHRI BASU DEB ACHARIA : You voted in favour of my amendment.

MR. SPEAKER: Yes, of course. Otherwise, I would have lost my job earlier.

SHRI BASU DEB ACHARIA : But there was some manipulation and then it was equal in favour of my amendment and against my amendment. Then, the hon. Deputy-Speaker requested me to withdraw my amendment.[\[r19\]](#)

It is because he would have to exercise his casting vote against my amendment. When I got the assurance from the Finance



Minister of that period, Mr. Jaswant Singh – he very categorically assured the House – on the basis of his assurance, I withdrew my amendment. You also requested me to withdraw in view of the assurance given by him.

MR. SPEAKER: That is the usual courtesy shown.

SHRIBASU DEB ACHARIA : In deference to your wishes, I withdrew the amendment.

MR. SPEAKER: Naturally, you had to listen to me then; I was the leader.

SHRIBASU DEB ACHARIA: I would like to quote the assurance, what he stated:

"I give an assurance to this House that the development finance aspect of the IDBI shall not be diluted."

What is happening today? An article appeared in *The Indian Banker* in January this year. What has been stated in that article written by the present CMD of IDBI? It says:

"Here in IDBI, I had to convert a development financial institution into a pure commercial bank. Converting IDBI into a commercial bank is essential for its survival."

After giving such an assurance on the floor of the House by the then Finance Minister, how the present CMD of IDBI can state that? Without bringing an amending legislation, how the character of IDBI could be changed? With this article, the intention of the present CMD is very much clear. The IDBI was created for industrialization in our country, to help industrialization in our country. It has played a major role in our country towards industrialization. That role is being violated now.

The other issue, which was raised by many of the Members sitting in the Opposition, particularly Shri Rupchand Pal who participated in the debate, was in regard to service condition of the workers, the employees. His assurance was very categorical. This assurance was given on 8<sup>th</sup> December, 2003 by the Finance Minister of the National Democratic Alliance, which says:

"We have attempted to take full care of the protection of the employees of the IDBI. I would like to assure hon. Members that the provision that we have been making will, in fact, be beneficial to the employees. It is possible that you do not agree with what I say. But I assure you that we cannot afford not to take fully satisfactory measures for the employees. The Standing Committee considered all these aspects. But even after all this, should we find in the implementation of what we are doing that there were and are some difficulties or lacunae or shortcomings, I assure the hon. Members that we will come back to the House and amend this or strengthen those particular aspects."

Already five years have elapsed since IDBI Act was repealed and assurance was given. The first assault on the employees of IDBI was when the question of wage revision came in 2005.[\[RP20\]](#)

Sir, prior to that, salaries and allowances of the employees of IDBI were at par with the employees of the Reserve Bank of India. Up to September, 2005, the employees of IDBI used to get wages, salaries and allowances at par with the employees of the Reserve Bank of India. That parity was disturbed. This question was raised on the floor of this House through Calling Attention, and again an assurance was given but that was not honoured.

Sir, as it is the recognized Association of the employees, the office bearers of the Association have certain responsibilities and those responsibilities are being discharged. They have a right to protest against if anything happens in IDBI which is contrary to the mandated objects of IDBI, which is contrary to the assurance given on the floor of this House, and which is contrary to Section 5 of the IDBI Act.

There was a peaceful protest. There was no violence in their protest. When this parity was disturbed in 2005, at that point of time also, there was an agitation throughout the country, and there was a settlement. ...*(Interruptions)*

MR. SPEAKER: Now, please put your question.

SHRIBASU DEB ACHARIA : Sir, the former Finance Minister, Shri P. Chidambaram, sent me an agreed Resolution or text of the agreement. Sir, after discussion there was an agreement; wages of the employees of IDBI were revised at that point of time.

Now, what is happening? Sir, without issuing show-cause notices, the officer-bearers – the General Secretary and the Vice President – are being suspended. Sir, even a charge-sheet has not been issued. All these are being done on a flimsy ground.

Sir, outsourcing is being done in IDBI. The works done in the Regional Office are being shifted to the headquarters and thereby the job

opportunity in the Regional Office is restricted. There is a natural resentment among the employees and the workers. Instead of discussing these issues with the recognized Association, the management of IDBI is resorting to victimization. If the office-bearer is transferred from the headquarters of the Regional Office to a branch far away from the Regional Office, how will he be able to discharge his responsibility? ...(*Interruptions*)

MR. SPEAKER: Now, please put your question. You have already taken 12 minutes.

SHRI BASU DEB ACHARIA : Sir, this is nothing but to weaken the bargaining power of the recognized Association. Without discussing all these issues, the management of IDBI is resorting to such measures.

Sir, there is a harmonization process of terms and conditions including wages and placement because IDBI took over a private bank. The discussion regarding the harmonization process with this bank is pending. [\[H21\]\[r22\]](#)

There was a scope to settle this issue by discussing mutually with the recognised Associations. But the IDBI Bank has taken a unilateral decision to effect inter-mobility of the workman staff from the erstwhile Development Financial Institution (DFI) segments to Branches dealing with retail business segments.

MR. SPEAKER: Now, please put your question. There are so many businesses to be transacted. We have to take up the Discussion under Rule 193 also.

SHRI BASU DEB ACHARIA: Sir, I would like to know from the hon. Minister of State for Finance whether the shifting of the workmen staff from the Development Financial Institutions to the Commercial Branches would affect the service conditions of the employees or not.

The assurance was given on the floor of the House by stating that the IDBI would be converted into a pure Commercial Bank. By it converting from the Development Financial Institution to a Commercial Bank, whether it would impact the service conditions of the employees.

Sir, I am saying so because what the hon. Finance Minister has stated in his written statement is just a one-sided view of this problem. But this is not the ground reality.

MR. SPEAKER: Yes, you may please ask your second question now.

SHRI BASU DEB ACHARIA : In order to justify the arbitrary action of the IDBI Bank, so many things have been stated in his statement, which are not based on the facts. For example, disconnecting electricity and water supply.

MR. SPEAKER: You have already said about the violation of Service Conditions. Please put your question, now.

SHRI BASU DEB ACHARIA : There was no human intervention. There was some breakdown. The office-bearers of the Association were held responsible for disconnection of electricity and water. But the fact is that they were not at all responsible for this disconnection.

MR. SPEAKER: Now, Mr. Minister.

Mr. Acharia, sorry, I cannot allow you anymore.

SHRI BASU DEB ACHARIA: In this regard, I would like to quote the last paragraph of the statement, which says:

"In view of the factual position indicated in the preceding paragraphs, it may please be appreciated that the IDBI Bank Limited has not taken any action, which can be viewed or seen as arbitrary, coercive and violative of the IDBI Repeal Act, 2003."

But transferring from Mumbai to Jammu is not coercive.

MR. SPEAKER: You have mentioned that.

SHRI BASU DEB ACHARIA : Therefore, I would like to know from the hon. Minister whether the IDBI Management would be asked to start discussion with the recognized representatives of the recognized Associations. It has been stated that the IDBI has incurred losses because of these agitations. So, to bring about a peaceful atmosphere and to see that the labour laws are not violated in future by the IDBI Management, it is necessary to create a peaceful industrial relation in the IDBI.

Therefore, would the hon. Minister impress upon the IDBI Management to start negotiations with the representatives of the recognized Associations?



MR. SPEAKER: You have asked about the violation of Service Conditions and to start discussion with the Associations.

SHRI BASU DEB ACHARIA : I would like to know whether the hon. Minister would look into the cases of victimization, suspension of the employees...*(Interruptions)*

MR. SPEAKER: Mr Acharia, please cooperate with the Chair. You cannot take 20 minutes for a Calling Attention. I have been very accommodative, but I am sorry, you are not cooperating.

SHRI BASU DEB ACHARIA : He may reply about the transferring of some the office-bearers from the Headquarters to the Branches.

\* m03

SHRI PAWAN KUMAR BANSAL: Mr. Speaker, Sir, at the very outset, I would like to allay the fears of the hon. Member when he says that the IDBI Bank after being converted into a Bank, has given up its functions as that of a Development Financial Institution.[\[r23\]](#)

Even today, the bank's development finance aspect covers as much as 84 per cent of its total business and the retail banking is confined to 16 per cent. That is the status as on today. It has been said earlier and the hon. Member is fully aware of it that in a changing economic scenario where competition is the *sine qua non* of the stress, it became imperative for the IDBI also to take up certain retail banking functions. But that is not at the cost of development financial work but as the business expands, it is obvious that there the percentage would differ but the volume of the development finance financed by the IDBI would always be one of its important areas of activities.

I do not really have to take the time of this hon. House here to say that the Government of India attaches utmost importance to development finance, and that is the reason why we had even the Investment Financial Institution, IFI also.

There are two points primarily made by the hon. Member. The first he says is that over the passage of time the service conditions of the employees have been changed to their detriment. I again beg to differ with him, and with all the humility at my command, I would like to say that this is not the correct position. The service condition, etc., are governed by Section 5 of the Industrial Development Bank Transfer of Undertaking and Repeal Act, 2003 as the hon. Member has very briefly referred to it. Though I have mentioned that in my statement, I have to refer to that. It talks of maintaining the same tenure, same remuneration, same terms and conditions, same obligations and also same rights and privileges as to leave, leave fare concession, welfare scheme, medical benefit scheme, Insurance, Provident Fund and other funds, retirement, voluntary retirement, gratuity and other benefits.

As on today also, though the future course of action has to be governed by Section 5, the employees of the IDBI Bank have the same pay and allowances as the employees at parallel or equivalent positions in the RBI, as the hon. Member is aware of it.

I am coming to the basic genesis of the problem which led to some suspensions. As you would and the entire House would agree with me, discipline is the most important thing for any institute to succeed.

MR. SPEAKER: He is referring to some assurance given by your predecessor.

SHRI PAWAN KUMAR BANSAL: The assurance the hon. Member referred to is that there will be protection afforded to the employees...*(Interruptions)*

SHRI BASU DEB ACHARIA : What about the article that appeared?

SHRI PAWAN KUMAR BANSAL: Sir, I suppose we should not really go by the article. The hon. Member has called my attention to this matter here.

MR. SPEAKER: All right, you answer on the points.

SHRI BASU DEB ACHARIA : That was written by the CMD of IDBI. He himself has stated it.

SHRI PAWAN KUMAR BANSAL: It is a matter of record that the Associations of the employees, that is, the All-India IDBI Employees' Association and the All-India IDBI Workers' Union had been asking for mobility and postings. That is the matter of record. They had raised the issue of mobility and postings to the retail branches of the Bank, and in fact, they had threatened. Maybe, my hon. friend has not been probably briefed about that. They had threatened strike and other forms of agitation. That matter was continuing...*(Interruptions)*

MR. SPEAKER: No, it cannot be a running commentary.

SHRI PAWAN KUMAR BANSAL: That necessitated conciliation proceedings in Mumbai. In the written submission of the IDBI, the

management of the IDBI had assured that at the appropriate time the demand of the All-India IDBI Employees' Association regarding inter-mobility and postings to the retail business segment would be considered and inter-mobility and postings to the retail segment would be done. This was our statement at the time of the conciliation proceedings. When the postings are now made, firstly, I would again like to submit that the postings in the same institution from one place to another, from the DFI, that is, the Development Financial Institution Segment, to the retail segment does not in any way alter any service condition of those people. [m24]

The postings have all been made in the same city. They have not been posted outside. The postings in Mumbai were carried out in Mumbai only and those 17 people, who had been posted to different places, have joined their duties. I would like to bring this to the notice of the hon. Member. ...(*Interruptions*)

As I said, in the context of what was submitted by us earlier, these were effected and these do not in any way alter the service conditions of those people. There is no question of victimization ever in this matter. Though I have submitted in detail in the reply, I have to submit it again that during the conciliation proceedings, though they were advised that they should maintain peaceful atmosphere at the bank – the hon. Member has referred to it – there was disruption in the services. There were certain services being provided by the vendors from outside, like electricity, and we have it on record by the Electricity Board that there was no shut down or break down whatsoever. The employees were threatened, rather the people who were maintaining those services fled that place in Mumbai, and in three cases ...(*Interruptions*) I suppose that it would be absolutely important to say in what circumstances the IDBI management was constrained, forced, much though they did not want to, to take action against them, the disciplinary action in that case.

It was in November, 2008 that these two Associations became aggressive and threatened to forcefully drive out the employees and also disrupt the communication – electrical equipments, communication network and fire-fighting equipment.

SHRI BASU DEB ACHARIA : It is not based on fact.

SHRI PAWAN KUMAR BANSAL: Sir, if he challenges it ...(*Interruptions*) I am making a statement here.

MR. SPEAKER: No, this is not the place for challenge and counter-challenge. You just refer to his questions.

SHRI PAWAN KUMAR BANSAL: Sir, two of the seventeen employees who had been transferred and another employee with them posted at the Board Department – indeed, this was a very serious thing – entered the Risograph Room of the Board Department where there were documents, which they forcibly took, which were supposed to be circulated for the meeting of the Board and despite the request, they refused to abide by the seniors' orders, and that was deemed an extremely serious offence. The management was left with no alternative but to take action against them.

MR. SPEAKER: What he is asking is whether you are going to start negotiation.

SHRI PAWAN KUMAR BANSAL: Because of that reason, the three employees were suspended. For other acts of violence, four employees are under suspension in Chennai.

Sir, when he talks of the negotiations, I would again say that we do believe that discussion is the essence of democracy and the democratic functioning of any institute, whatever it is. It is with that democratic temper that we approach the issues and under whatever rules which are there under which discussions can take place, the IDBI would never desist from doing that. Beyond the agreed things, we cannot go. Again, I would like to bring to the notice of the hon. Member that none of the employees, against whom action was taken regarding suspension, is protected worker.

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MR. SPEAKER: Now, we take up Matters of Urgent Public Importance.

...(*Interruptions*)

MR. SPEAKER: Do not record that.

(*Interruptions*) â€\*

\*Not recorded

MR. SPEAKER: No, it is over.

Chaudhary Lal Singh.

**चौधरी लाल सिंह (उधमपुर):** अध्यक्ष महोदय, आप जानते हैं...(व्यवधान)

SHRI BASU DEB ACHARIA : Sir, when will discussion under Rule 193 on Satyam Computer matter be taken up? ...(Interruptions)

**चौधरी लाल सिंह :** मुझे अफसोस है कि आप मेरी बात नहीं सुन रहे हैं...(व्यवधान)

MR. SPEAKER: You are not being fair to me.

...(Interruptions)

MR. SPEAKER: You are not fair to me. On my own, I had given it on the first day, but Members were not agreeable to discuss it. Then, you are imposing on me. I will call it as and when I like.

SHRI KINJARAPU YERRANNAIDU (SRIKAKULAM): Sir, tomorrow is the last day of the Session. ...(Interruptions)

SHRI BASU DEB ACHARIA : They do not want to discuss. ...(Interruptions)

MR. SPEAKER: It does not concern me whether they want it or not. You have to accept that statement of mine. If you do not do it, then I will not allow it at all. If you question my integrity, I will not allow it.

Shri Lal Singh.

...(Interruptions)

MR. SPEAKER: Do not record anything except what Chaudhary Lal Singh speaks.

(Interruptions) \*â€

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\*Not recorded